

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.78513 of 2018
And
Service Tax Cross Objection No.75334 of 2019**

(Arising out of Order-in-Original No.80/SLG-ST/2018-19 dated 15.06.2018 passed by Commissioner(Appeals), CGST & Central Excise, Siliguri Appeal Commissionerate, Siliguri.)

Shri Nitai Chandra Basu

(Vill: Kaliadaha, P.O. Dinhata, Cooch Behar-736135.)

...Appellant

VERSUS

Commissioner of CGST & CX, Siliguri Commissionerate

.....Respondent

(C.R. Building, Haren Mukherjee Road, Hakimpara, Siliguri-734001, West Bengal.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75109/2022

FINAL ORDER NO. 75233/2022

DATE OF HEARING : 26 April 2022

DATE OF DECISION : 26 April 2022

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the

Appeal of the Appellant is dismissed as withdrawn. Cross Objection, filed by the Respondent, also gets disposed of.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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